

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 2715/2026

NANKAWA

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 21-09-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Karan Verma, AOR
Mr. Suryansh Kumar Arora, Adv.
Mr. Vivek Kumar, Adv.

For Respondent(s) :

Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Harshit Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Ld. counsel for the sole respondent, Ms.Pallavi seeks time to file reply. Vakalatnama on behalf of the sole respondent was filed on 17.8.2026. Hence, two weeks' time, as last opportunity, is granted to file reply. If reply is filed as above, let the same be taken on record, else further opportunity to file reply would stand declined.

Digital copies of original records of High Court and Trial Court have not been received so far. D.O. letter be issued.

List again on 29.10.2026.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

Signature Not Verified
Digitally signed by
RUPAM DHAWAJA
Date: 2026.09.21
16:49:28 IST
Reason: []

APOORV SINGH
Registrar

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